

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 25/MP/2019**

Subject : Petition under Section 66 of the Electricity Act, 2003 read with Regulation 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Indian Energy Exchange Limited.

Petitioner : Indian Energy Exchange Limited (IEX)

Date of Hearing : 25.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Jogendra Behra, IEX  
Shri Gaurav Maheshwari, IEX  
Shri Saurabh Srivastava, IEX  
Shri R. K. Agarwal, SECI  
Ms. Anita M Goel, SECI  
Shri A. Verma, SECI  
Shri Avijeet Lala, Advocate PXIL  
Ms. Nithya Balaji, Advocate PXIL

**Record of Proceedings**

The representative of the Petitioner, IEX submitted that the present Petition has been filed, *inter-alia*, seeking approval of introduction of proposed Green Term Ahead Market (G-TAM) Contracts on IEX platform. The representative of the Petitioner submitted that in compliance to the Commission's direction dated 14.5.2019 to give wide publicity to the proposed G-TAM contracts and to invite the comments from all stakeholders and general public thereon, the Petitioner had issued the public notice on 16.5.2019 and uploaded the Petition on its website inviting comments from all stakeholders and general public. In response, 18 stakeholders have filed their comments including MNRE, SECI and various Distribution Licensees and Trading Licensees. The Petitioner, vide its affidavit dated 10.1.2020, has furnished comments/views of various stakeholders. The representative of the Petitioner sought permission to file revised Petition.

2. Learned counsel appearing on behalf of Power Exchange of India Limited (PXIL) submitted that PXIL has filed a similar Petition before the Commission which may also be listed with the present Petition.

3. After hearing the representative of the Petitioner, the Commission directed the Petitioner to file revised Petition by 2.3.2020. The Petitioner was directed to implead Power System Operation and Control (POSOCO) as party to the Petition and to serve copy of the Petition on POSOCO immediately. The Commission directed the POSOCO to file its reply by 6.3.2020 with an advance copy to the Petitioner, who



may file its rejoinder, if any, by 9.3.2020. The due date of filing of reply and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which a separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

